

(b) the financial assistance provided by the Union Government to Assam during each of the last three years; and

(c) the names of the places of historical importance or otherwise for which financial assistance has been provided during the above period; projectwise.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) The development of Tourism is primarily the responsibility of the State/UT Government. The Central Department of Tourism, however, provides financial assistance on the basis of specific proposals received from them and availability of funds. There are no proposals of Assam for financial assistance pending with the Department of Tourism.

For the year 1996-97 Department of Tourism, Govt. of India has agreed in principle to provide assistance to the following projects, provided the State Govts submits complete and detailed proposals :-

- (1) Purchase of Elephant for Kaziranga, Manas, Orang and Pobitora.
- (2) Improve the Sound & Light Show at Talatal Ghar at Sibsagar.
- (3) Upgradation cum expansion of tourist facilities at Kaziranga.

(b) and (c). The details of the projects/schemes for which central financial assistance has been extended to Assam State during the last 3 years are given as under :-

1993-94

S.No.	Name of the project	Amount Sanctioned (Rs. in lakhs)
1.	Tourist cottages at Hajo	24.35
2.	Tourist Resorts at Biswanath Ghat	15.45
3.	Tourist lodge at Tinsukhia	23.54
4.	Tented Accommodation at Kaziranga, Manas and Bholukpong Umronse	14.77

1994-95

1.	Tourist complex at Halflong	27.79
2.	Tourist complex at Rajiv Gandhi Wild Life Sanctuary, Orang	25.20

1995-96

1.	Tourist Reception Centre at Kaziranga	25.86
2.	Picnic huts and other tourist facilities at Manas	21.42
3.	Cafeteria at Bhalukpong	12.96
4.	Assistance for Tea Festival	5.00
5.	Assistance for Rangoli Bihu Festival 1996	5.00

Women Through Advertising Media

1061. SHRI KRISHAN LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether women of the country are continuing to be portrayed indecently through advertising media;

(b) whether representation of women (Prohibition) Act, 1986 has failed to check it;

(c) if so, the details thereof;

(d) whether the Government propose to amend this Act; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) to (e). The indecent Representation of Women (Prohibition) Act, is one of the laws/codes, whose objective is to curb indecent representation of women through advertisements. The responsibility for enforcing penal provisions of the Act rests with the State Governments. However, there is very little information from the State Governments on the implementation or the dissemination of the Act. The Department of Women & Child Development initiated an exercise to comprehensively review the existing Act with the help of National Law School of India, Bangalore. The report submitted by the National Law School of India has been sent to National Commission for Women for obtaining their comments.

[Translation]

Violation of EPF Act

1062 SHRI JAI PRAKASH AGARWAL : Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No 4185 on December 22nd, 1995 regarding violation of EPF Act and state

(a) whether the requisite information has been collected and laid on the Table of the House.

(b) if so, the details thereof;

(c) if not, the reasons for delay, and

(d) the time by which the information is likely to be laid on the Table of the House?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d). The information has since been collected and an Implementation Report sent to the Ministry of Parliamentary Affairs on 4.7.96 in the prescribed proforma for being laid on the Table of the House. A copy of the Implementation Report containing the details is enclosed as statement.

STATEMENT

Ministry of Labour		XV Session, 1995 of Tenth Lok Sabha		Date of Fulfilment										
Q.No.Date & Name of M.P(s)	Subject	Promise made	How fulfilled	Reasons for delay										
USQ.No. 4185 Dt.22.12.95 by Shri Astbhuja Prasad Shukla	Violation of EPF Act: Asking :- (a) whether various organisations under the Regional Provident Fund Commissioner, Delhi have to deposit huge amount with the authorities in respect of both the contributions; (b) if so, the details of outstanding amount to be collected, office-wise, under RPFC, Delhi; (c) whether any complaints against the officials of RPFC, Delhi have been received in regard to violation of PF Act; and (d) if so, the action taken by the Govt. in this regard?	The requisite information is being collected and will be laid on the Table of the House.	(a)&(b). The details of the outstanding EPF dues to be collected from various establishments by the RPFC, Delhi Office-wise are as given below :- <table border="1"> <thead> <tr> <th>Name of the Office</th> <th>Amt. of EPF dues as on 30.9.95. (Rs. in lakhs)</th> </tr> </thead> <tbody> <tr> <td>Regional Office, Nehru Place, Delhi</td> <td>2083.73</td> </tr> <tr> <td>Sub-Account Office, Janakpuri, Delhi</td> <td>14.30</td> </tr> <tr> <td>Sub-Account Office, Inder Lok, Delhi</td> <td>43.53</td> </tr> <tr> <td>Sub-Account Office, Laxmi Nagar, Delhi</td> <td>23.35</td> </tr> </tbody> </table>	Name of the Office	Amt. of EPF dues as on 30.9.95. (Rs. in lakhs)	Regional Office, Nehru Place, Delhi	2083.73	Sub-Account Office, Janakpuri, Delhi	14.30	Sub-Account Office, Inder Lok, Delhi	43.53	Sub-Account Office, Laxmi Nagar, Delhi	23.35	Collection of the information took time. Hence, the delay.
Name of the Office	Amt. of EPF dues as on 30.9.95. (Rs. in lakhs)													
Regional Office, Nehru Place, Delhi	2083.73													
Sub-Account Office, Janakpuri, Delhi	14.30													
Sub-Account Office, Inder Lok, Delhi	43.53													
Sub-Account Office, Laxmi Nagar, Delhi	23.35													
			(c) Yes, Sir. (d) The EPF organisation is making investigation into the complaints and has also initiated disciplinary proceeding against an Officer, as per the prescribed procedure.											

[English]

AI Engine Overhauling Division

1063. SHRI AMAR PAL SINGH :
SHRI ANANTH KUMAR :

Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Air India's Engine overhaul division has recently been shut down;
(b) if so, the details thereof;
(c) whether the services of employees therein are being utilised; and
(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d). Approval of Air India Engine

Overhaul (Jet Shop) in category 'C' was withdrawn by the Director General of Civil Aviation between 21st May, 1996 and 6th June, 1996. During this period, services of the employees were utilised for activities not involving direct production.

Workers in Iron Ore Mines

1064. DR. KRUPASINDHU BHOI : Will the Minister of LABOUR be pleased to state :

- (a) the number of workers engaged in the iron ore mines in Orissa, Bihar, Karnataka and other Iron ore producing States;
(b) whether the Government propose to revise the wages of these workers and provide basic amenities for them;
(c) if so, the steps proposed to be taken in 1996-97 in that direction; and